

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO.220/Chd/Hry/2017**

Murti Devi ...Petitioner

Vs.

Andy Solar Pvt. Ltd. & Ors. ...Respondents

Present: Mr. Saurabh Dalal, Advocate for the petitioner.  
Mr. Sudhir Kumar, Advocate for respondent No.2.  
Mr. Nitin Kumar, Practising Company Secretary  
for respondents No. 1 and 3.  
Mr. Satwant Singh, respondent No.3 in person.

Learned counsel for the petitioner submits that respondents No. 4 to 6 were also served but there was some confusion about the filing of affidavit of service. Seeks time to file affidavit alongwith postal receipts and tracking reports with regard to the service of the respondents today itself. Let the needful be done during course of the day. It is submitted that efforts for a settlement are still being made.

The Authorised Representative for respondents No.1 and 3 submits that an application was filed in the Registry seeking to supply some record by the respondents but the same is yet to be listed. Filing such an application just one day before the date fixed, particularly when the matter was adjourned from 08.11.2017 seems to be a casual approach. The written statement has not yet been filed. Therefore, costs of ₹5000/- is imposed upon the respondents for seeking adjournment. Both the parties to adjust the amount of costs as similar amount was imposed upon the petitioner on the previous date.

The matter be listed on 08.02.2018. Written Statements by both the sets of respondents be filed at least ten days before the date fixed and rejoinder thereto at least two days before the date fixed with copies advance to

the counsel opposite. The petitioner and respondents No. 2 and 3 are also directed to appear in person on the next date.

Sd/-  
(Justice R.P. Nagrath)  
Member(Judicial)

December 14, 2017  
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